

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).6014/2020

(Arising out of impugned final judgment and order dated 01-09-2020 in HCWP No. 264/2020 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

NUZHAT PERWEEN

Respondent(s)

(With IA No.122545/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.122546/2020-EXEMPTION FROM FILING O.T.)

Date : 17-12-2020 This petition was called on for hearing today.
CORAM :HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIANFor Petitioner(S) Mr. Tushar Mehta, Ld. SG
Ms. Garima Prashad, AOR
Mr. Abhinav Agarwal, Adv.For Respondent(S) Ms. Indira Jaising, Sr. Adv.
Mr. Fuzail Ahmad Ayyubi, AOR
Mr. Paras Nath Singh, Adv.
Mr. Ibad Mushtaq, Adv.
Ms. Akanksha Rai, Adv.UPON hearing the counsel the Court made the following
O R D E R

We see no reason to interfere with the impugned judgment and order passed by the High Court. Accordingly, the special leave petition is dismissed.

However, we make it clear that the observations in the judgment will not determine the outcome of the prosecution. The criminal cases will be decided on their own merits.

As a sequel to the above, pending interlocutory applications, if any, stand disposed of.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR